

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL. BANGALORE BRANCH  
BANGALORE.

REPDY TO

C.P.C.NO.72/88 (in RA NO.94/86)

BETWEEN

A. REVIEW APPLICANT

Sri. G.V.BHAT. U.D.C.  
OFFICE OF THE A.C.CEN.EX.MYSORE.

B. RESPONDENT.

- 1\*) THE CHAIRMAN. CENTRAL BOARD OF CUSTOMS. & CEN.EX. DELHI.
- 2) The Secretary, Central Board of Customs & Central excise. Delhi.
- 3) The Collector of Central Excise. Bangalore.

REPLY TO CPC NO. 72/88 (om RA NO. 94/88)

It is hereby submitted under section 2(c) read with section 12 of the Contempt of Courts Act 1971 that I beg apology for breaching the said section and further pray to grant me a fresh date other than 14-11-88 which declared as Holiday by Government on 10-11-88.

(2) In addition to the remedies to my review application no. 94/88, The GOVT. OF INDIA has passed another amendment order to Recruitment Rules 1979 (vide annexure X at page 3<sup>rd</sup> p my application no. 984/88(f) ) vide annexure 1 of this application enclosed. I pray that amendment order (copy of M.F. F.NO. 26011/10/86-Ad.II P.C. DT. 5.8.88) to the amendment Rules 1979 may be ~~published~~ stopped to implement it till the date the Review Application no.94/88 is decided by Honourable Tribunal. referring to para Rule 10 of The Central Administrative Tribunal (P) Rules 1985.

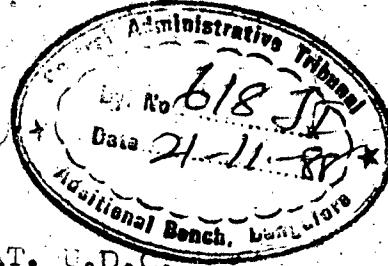
Once again I beg apology for breaching section 2c of section 12 of the C. C. Act 1971 and pray for a fresh date of personal hearing other than 14.11.88 being declared as a holi... by Govt. on account of birth centenary of late Jawaharlal Nehru.

Mysore.

10-11-88

G.V.BHAT.

ADDL. CEN. EX.



In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore

ORDER SHEET

C.P. (Criminal) Application No. 72 of 1988

Applicant

Union of India

Advocate for Applicant

Shri M.S. Padmarajaiah

Contender/Respondent

G.V. Bhat

Advocate for Respondent

Date:

Office Notes

Orders of Tribunal



(KSP)VC/(PS)M(A)

DECEMBER 7, 1988.

Complainant by Sri M.S. Padmarajaiah. Respondent/Accused is in person.

On the suo motu contempt proceedings initiated by this Tribunal, the respondent/accused very rightly realising the mistake committed by him has tendered a written apology. He has appeared in person to-day and regrets for his indiscreet action and tenders unqualified apology for writing the

Date

Office Notes

Orders of Tribunal

said letter. We have examined the written apology and the submissions made by the respondent/accused. We are satisfied that the respondent/accused had written the letter out of ignorance and not deliberately. We consider it proper to accept the unqualified apology tendered by the respondent/accused and drop these contempt of Court proceedings. We, therefore, accept the unqualified apology tendered by the respondent/accused and drop the contempt of Court proceedings.



TRUE COPY

*12 Aug 21/12/88*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

12  
VICE-CHAIRMAN

MEMBER (A)

Sd/-

Sd/-

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 21 DEC 1988

CONTEMPT

PETITION (CRIMINAL)  
IN REVIEW APPLICATION NO. 94/88  
W.P. NO.

72

/88

Applicant(s)

Union of India (Chairman, CBEC, Delhi) v/s  
To & 2 Ors

Respondent(s)

Shri G.V. Bhat

1. The Chairman  
Central Board of Customs &  
Central Excise  
Central Revenue Building  
Indraprastha Estate  
Delhi
2. The Secretary  
Central Board of Customs &  
Central Excise  
Central Revenue Building  
Indraprastha Estate  
Delhi
3. The Collector of Central Excise  
Central Revenue Building  
Qusens Road  
Bangalore - 560 001

4. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001
5. Shri G.V. Bhat  
Upper Division Clerk  
Office of the Assistant Collector  
of Central Excise  
Divisional Office  
Mandi Mohalla  
Mysore - 570 021

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAN/INTERIM ORDER  
passed by this Tribunal in the above said application(s) on C.P. (Criminal) 7-12-88.

*Received  
23-12-88*

Encl : As above

*AP*  
SECTION OFFICE  
REXXRXXREXISRAR  
(JUDICIAL)

*O/C*